

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P. NO. 280/94  
IN  
C.A. NO. 2803/92

New Delhi this the 18th day of October, 1994

CORAM :

THE HON'BLE MR. JUSTICE S. C. MATHUR, CHAIRMAN  
THE HON'BLE MR. P. T. THIRUVENGADAM, MEMBER (A)

U. S. Bisht,  
R/O C-8, 8427,  
Vasant Kunj,  
New Delhi.

... Applicant

In Person

Versus

1. Lt. General Jagdish Narain,  
AVSM, VSM, E-in-C,  
Kashmir House,  
D.H.Q.P.O. Rajaji Marg,  
New Delhi - 110011.
2. Shri T. C. Joshi, IDAS,  
Controller of Defence Accounts(HQ),  
'G' Block, New Delhi-11. ... Respondents

By Advocate Shri P. H. Ramchandani

ORDER (ORAL)

Shri Justice S. C. Mathur, Chairman —

The applicant alleges disobedience by the respondents of this Tribunal's judgment and order dated 31.1.1994 passed in C.A. No. 2803/92.

2. By the aforesaid order, the respondents in the Original Application were directed to strictly adhere with the judgment given by the High Court on 11.7.1984 in CWP No. 887/83 and upheld in Letters Patent Appeal No. 121/84 on 23.8.1991. The respondents were accordingly directed to compute the arrears of the allowance of the applicant and pay the same within a period of three months from the date of production of a certified copy of the order before the relevant

(3)

(8)

authority. The contempt application was filed in this Tribunal on 1.9.1994 with the allegation that the payment has not been made.

3. In the reply, it has been pointed out that the certified copy of the judgment of the Tribunal was received by the respondents on 24.2.1994 and the sanction order was issued by them on 10.5.1994, within the period of three months mentioned in the judgment of the Tribunal. The actual payment was, however, made to the applicant on 10.10.1994, as certain formalities were to be completed.

4. In view of the delay of few months, the applicant, who appeared in person, pressed that he may be awarded interest at the rate of 18%.

5. On the facts of the present case, we are not satisfied that the delay in complying with the directions of this Tribunal is either inordinate or deliberate and accordingly, we are not inclined to accept the applicant's prayer for award of interest.

6. Since the judgment of this Tribunal stands complied with, the contempt proceedings are dropped and the notice issued to the respondents is hereby discharged.

P. T. Thiruvengadam

/as/

( P. T. Thiruvengadam )  
Member (A)

S. C. Mathur )  
Chairman

*S. C. Mathur*